

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) Nos. 459-460 of 2019**

**IN THE MATTER OF:**

**Bank of India**

**...Appellant**

**Vs.**

**Paramshakti Steels Ltd. & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Ashish Rana and Mr. Harshit Garg, Advocates.**

**For Respondents: - Mr. Sudipto Sarkar, Senior Advocate with Mr. Puneet Singh Bindra, Mr. Dhiraj Matre, Mr. Sanam Preet Singh, Advocates for R-2.**

**Mr. Arvind Kumar Gupta, Ms. Shruti Munjal and Ms. Swathi, Advocates for R-1.**

**Mr. P.V. Dinesh, Mr. Sindhu T.P., Mr. R.S. Lakshman and Mr. Ashwini Kumar Singh, Advocates for R-4.**

**O R D E R**

**29.08.2019—** Heard in part.

Learned counsel for 2<sup>nd</sup> Respondent ('Successful Resolution Applicant') and learned counsel for 1<sup>st</sup> Respondent ('Resolution Professional') are allowed to file two charts; (i) one on the basis of which the distribution has been made amongst the 'Financial Creditors', 'Operational Creditors' and others and (ii) if the distribution is made in terms of Section 53(1) of the Insolvency and Bankruptcy Code, 2016 giving weightage to the 'Secured Creditors' on the secured assets then, they will also state the liquidation value and which are the secured assets

Contd/-.....

to which 'Secured Creditors' are entitled, leaving the rest of the amount for payment to unsecured financial debt and unsecured creditors.

Post the case for 'further hearing' under the heading 'for orders' on 17<sup>th</sup> September, 2019 on the top of the list. The appeal may be disposed of on the next date.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g